

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** (IB)-169(ND)/2017  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017**

**NAME OF THE COMPANY: M/s. Voltas Ltd. M/s Brahmaputra Infrastructure Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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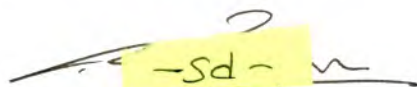
Present: For Respondent (s): Mr. Jagia, Advocate  
Ms. Alisha Chopra, CS

**Order**

Respondents have been duly served and they have put in their appearance through counsel. Their counter affidavit shall be filed during the course of the day. Learned counsel for the petitioner submits that he has taken steps for file compliance under 9(3)(a),(b) and (c) which are still not before this Bench. It is also pointed out by the learned counsel for the respondent that the petition ought to be rejected outright since it is not filed under a proper Board Resolution authorizing the deponent to file the petition.

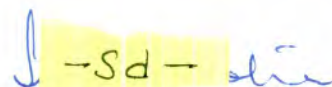
Learned counsel for the petitioner prays for some time for removing the objections and for placing the required resolution on record.

To come up for final arguments on 19<sup>th</sup> July 2017.



[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)



[ INA MALHOTRA ]  
MEMBER [J]